BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.22/KB/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st November 2017, 10.30 A.M.

Name of the Company		Mohta Credit and Investment Fund Ltd.		
Under Section		14 (1)		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

PRACTISING COMPANY SECRETARIES

AKBapa; 21/11/2012

ORDER

Ld. Pr. CS for the petitioner is present.

Petitioner has filed affidavit of service from which it is found that notice on the Central Government has been served on 09/11/2017. Till date no reply has been filed. Reply may be filed within 30 days from today with a copy in advance to the petitioner.

Ld. Pr. CS for the petitioner has informed that The Reserve Bank of India (RBI) has issued No Objection Certificate (NOC). Petitioner is directed to file

supplementary affidavit annexing the NOC received from The RBI.

List on 15/12/2017.

Jinan K.R.) Member (J) Rd Sd

(V.P.Singh) Member (J)